trawlers go far our in the sea, the non-mechanised boats also go a little away from the costal areas.

PROF. MADHU DANDAVATE: Please permit me a small intervention.

Though you have done that, there is no patrolling police to see that these restrictions are observed and as a result the small fishermen are suffering. Will you station patrolling boats so that the buidelines that you have given, they may be rigorously implemented.

SHRI BIRENDRA SINGH RAO: Government is also thinking of expanding coast guard force and the patrolling by police to enforce our rules.

SHRI XAVIER ARAKAL: There is a constant conffict between mechanised boat-owners and fishermen in coastal area are fully aware of the problem and we have made many representations to ameliorate and redress the grivances of the poor fishermen. There is one integrated fisheries project at Cochin imparting valuable training to many people of that area. I have made many representations for the improvement of that project so that the people of the coastal areas could be benefited. May I know what are the steps taken by the Minister to improve that project in particular, so as to reduce the conflict between the poor fishermen and the mechanised boat-owners?

SHRI BIRENDRA SINGH RAO: I have already replied to that question which was put by Prof. Dandavate.

पटपड़गंज, दिल्ली में दुकान-व-कार्यालय काम्प्लेक्स

*306. **श्री फूलचन्द वर्मा** : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यमुनापार क्षेत्र, विशेषकर पटपड़गंज क्षेत्र, दिल्ली में दुकान-व-कार्यालय काम्प्लेक्स के निर्माण का कोई प्रस्ताव विचाराधीन है ; और

(ख) यदि हां, तो इस बारे में निर्णय कब तक लिया जायेगा ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) Yes, Sir.

(b) The DDA has intimated that no firm date can be given at this stage.

श्री फूलचन्द वर्मा : यमुना पार क्षेत्र में पटपड़गंज क्षेत्र जैसी घनी आबादी वाली कितनी बस्तियां हैं ? क्या शासन विचार कर रहा है कि इन सभी बस्तिया में कम्प्लेक्स आदि की सुविधाएं दी जाएं ?

निर्माण और आवास मंत्री (श्री पी०सी०सेठी) : सब से बड़ी बस्ती जो ह वह सब सेंट्रल बिजिनेस डिस्ट्रिक्ट गवर्नमेंट आफिसर्स और इंस्टीट्यूशनल कम्प्लेक्स है जो करीब 100 हैक्टर का है । दूसरे पटपड़गंज रोड का उलक्ष्मीनगर डिस्ट्रिक्ट सेन्टर कहलाता है । यह करीब 13.5 हैक्टर का है । लोनी रोड डिस्ट्रिक्ट सेंटर है जो करीब 20 हैक्टर का है । चार कम्युनिटी सेंटर्ज का प्रोपोजल है और लोकल कनवीनियेंट शापिंग सैंटर भी बनाने का विचार है ।

श्री फूलचन्द वर्मा : जब जब भी ऐसी गन्दी बस्तियों में इस प्रकार के कम्प्लेक्स या अन्य प्रकार के निर्माण कार्य होते हैं तो वहा रहने वाले व्यक्तियों को प्राथमिकता न दे कर उन दूकानों को नीलाम किया जाता है । ऐसी जो पिछड़ी बस्तियां हैं जहां पर दुकानें या कम्प्लेक्स या कार्यालय वगैरह आप बना रहे हैं क्या वहां पर जो पहले से ही दूकानदार हैं, उनको प्राथमिकता देंगे ? साथ ही जो हरिजन, आदिवासी और पिछड़े वर्ग के लोग हैं उनको भी प्राथमिकता के आधार पर दूकानें देने का आप विचार कर रहे हैं ?

मैं यह भी जानना चाहता हूं कि यमुना पार क्षेत्र में कुल कितनी अनधिकृत बस्तियां हैं और उनको कब तक अधिकृत करने का सरकार विचार कर रही है ?

अध्यक्ष महोदय : दूसरा प्रश्न इस प्रश्न से पैदा नही होता है ।

श्री फूलचन्द वर्मा : आप प्रश्न को देख लें । पैदा होता है ।

श्री पी० सी० सेठी : दुकान बेचने का तात्पर्य यह होता है और नीलामी करने का तात्पर्य यह होता है कि डिवेलेपमेंट करने में गवर्नमेंट का बहुत कास्ट लगता है । दिल्ली की पैरीफरी में इस समय इस प्रकार की आबोराइज्ड और

अनआथोराइज्ड सब प्रकार की कालोनीज की संख्या बहुत अधिक है। 611 अनआथोराइज्ड कनगलोमारेशन हैं, 27 झुग्गी झोंपड़ी कालोनियां हैं, 111 अर्बनाइज्ड विल्लेजिज हैं। वाल्ड सिटी हैं, ट्रांस यमुना 'रिया इनक्ल्यूडिंग शाहदरा है। इन सब का अगर डिवेलेपमेंट किया जाए तो पुरानी कास्ट के हिसाब से 1100 करोड़ रुपया खर्च होगा और अगर कास्ट एसकेलेशन लगा दें तो करीब 1800 करोड़ खर्च होगा। इसलिए पार्टली हम सबसिडाइज़ करते हैं और पार्टली उन से डिवेलेपमेंट चार्जिज लेते है। कमर्शियल कम्प्लैक्सिस में नीलामियां जो की जाती है उनमें अनआथोराइज्ड जो रह रहे हैं उनको भी नीलामी लगाने का अधिकार रहता है। They have already taken so much advantage that they can afford it. As far as the hon. member's question about preference to Harijans and other weaker sections are concerned, it is a suggestion for action and we shall consider it.

Examinations conducted by Central Board of Secondary Education

*307. SHRI D. P. JADEJA:

SHRI JANARDHANA POOJARY:

Will the Minister of EDUCATION be pleased to state:

(a) whether Central Board of Secondary Education is conducting examination in respect of two categories of students; one for All India and another for Delhi;

(b) whether the syllabus and the level of education for both these categories is the same: and

(c) if so, the reasons as to why they are being examined by the same Board but by different sets of papers?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND) (a) Yes Sir.

(b) Yes, Sir, the syllabi and the courses are the same and the standards are comparable.

(c) The two types of examinations. which had to be different till 1977, because of different syllabi, have continued to be so on administrative considerations.

SHRI JANARDHANA POOJARY: Unaided schools and Central Schools where the sons and daughters of the rich and affluent families are admitted, are affiliated to All India Secondary Schools Board. Aided schools and Delhi Municipal Corporation Schools in which the sons and daughters of the poor are admitted, are affiliated to Delhi Central Board of Secondary Education. There is a clear discrimination between the two. While the examination centre for the earlier category of schools is generally fixed in the same school in which the students read, in the case of latter category of schools, the examination centre is generally fixed in a different school. Further, in the case of All India Secondary School examination, the question papers are easy but in the case of Central Board of Secondary School examination, the question papers are very difficult. What are the steps that have been taken by the Government of India to remove this discrimination? Is the Government going to set up a seperate Board so far as Capital is concerned?

SHRI B. SHANKARANAND: The hon. Member has said about the admission of students to various schools. The admission of students is not based on the poverty or richness of the students. Then the hon. Member has said that there is discrimination in conducting the examination, syllabi or standard of examination. It is not a fact.

SHRI JANARDHANA POOJARY. Copyig and other means of cheating during examination were considered as very grave misconduct during our times.

MR. SPEAKER: What about now?